

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 54 of 2014 &**  
**IA No. 205 of 2014**

**Dated : 22<sup>nd</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Himachal Sorang Power Ltd. ... Appellant(s)**  
**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sitesh Mukherjee**  
**Mr. Aniket Prasson**  
**Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.**  
**Mr. K.S.Dhingra for R-1**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri for R-2**  
**Mr. K.S. Dhingra for R.1**

**ORDER**

The proposals sent by the appellant has been accepted by the Respondents, who in turn has filed the memo. Therefore, it would be appropriate to direct the Appellant to file the undertaking memo by Monday, i.e. **26.05.2014** to enable the Tribunal for passing further orders.

**(Rakesh Nath)**  
**Technical Member**  
hcj/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**